

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(IBC)/267/KOB/2024 in CP(IBC)/51/KOB/2023
SECTION	RULE 11 NCLT
NAME OF PARTIES	CJ DAVIS (RP) IN THE MATTER OF RESOLUTION PROCESS OF THE PERSONAL GUARANTOR OF TENNY JOSE V/S TENNY JOSE & ANOTHER
PETITIONERS ADVOCATE/ PROFESSIONAL	SHIYAS KR
RESPONDENTS ADVOCATE/ PROFESSIONAL	

3rd JULY 2024

O R D E R

IA(IBC)/267/KOB/2024 in CP(IBC)/51/KOB/2023

This is an IA bearing No. 267/KOB/2024 filed by the RP in the matter of Resolution Process of the Personal Guarantor, Mr. Tenny Jose under Rule 11 of the NCLT Rules, 2016. In the said application, the Applicant has arrayed 2 respondents as parties.

Learned Counsel, Mr. Shiyas K R appears on behalf of the RP through virtual mode.

Registry is directed to issue notice to all the Respondents, who have been arrayed as respondents in the present Application, returnable on **25.07.2024**. In addition to above, the Applicant is also directed to issue notice to all respondents, by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith the proof of service of notice served on all respondents at least three days before the next date of hearing.

(2)

Respondents are at liberty to file reply affidavit if any, within three weeks after serving copy of the same on the other side.

List this matter for further consideration on **25.07.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**